

High Technology Identity Cards for Indian Fishermen

1254. SHRI T.K. RANGARAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government explored the latest in surveillance and bio cryptic technologies for identity management and adopted these for use by the various agencies made responsible for securing our maritime borders; and

(b) the plans of Government for making high technology identity cards compulsory for Indian fishermen?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Yes, Sir. As one of the several measures taken to strengthen coastal security, it has been decided that all the fishing/non-fishing boats plying in Indian waters be registered under a uniform system. The Department of Shipping, as the nodal department, has issued two notifications in this regard In June 2009; one for amending the MS (Registration of Fishing Vessels) rules alongwith revised format for registration and another for notifying the list of registrars. It has also been decided that all type of boats should be fitted/provided with navigational and communication equipments to facilitate vessel identification and tracking. A Group under the chairmanship of Nautical Adviser is working out the specifications of the AIS transponders required for installation on these boats.

The Government has also decided to issue Multipurpose National Identity Cards (MNICs) to all the usual residents, above 18 years of age, in the coastal villages including fishermen. The project is covering 3331 villages on the coastline, with all the villages & towns of A& N Islands, in the first Phase, and towns/cities and other villages on the coastline in the second Phase. For the first time, direct data collection methodology has been proposed to be undertaken for the project.

Moreover, it has also been decided that all the fishermen are to be issued ID cards relatable to a single centralized data-base. Department of Animal Husbandry, Dairying & Fisheries (DAHD & F), as nodal agency, is taking necessary actions in this regard, in consultation with all concerned. A uniform application format for the ID cards has been finalised and it has been sent to all the Coastal States/Union Territories to commence the data collection process.

Cheating Case in Capital

†1255. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn towards the news report "Another cheating case comes to light in capital";

†Original notice of the question was received in Hindi.

(b) if so, during the last one year the number of cases registered separately with Delhi Police and financial scam related cell of Delhi Police and the number of cases in which culprits were arrested out of them;

(c) whether any action has been taken so far against the culprits;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes Sir. A news item regarding "Another cheating case comes to light in Capital" has been reported in "The Hindu" on 15th June, 2009.

(b) to (e) As per the Statement (See below). And when a case is registered, necessary legal action is taken by the Delhi Police against the culprits during investigation. In some cases culprits are absconding, but all efforts are made to arrest them.

Statement

(i) Cheating cases registered by Delhi Police

Year	2008	2009 (Upto 30th June)
Total No. of cases reported	1973	936
Total No. of cases solved	522	113
Challaned	193	25
No. of person arrested	885	183

(ii) Cheating cases registered by Economic Offences Wing, Delhi Police

Year	2008	2009 (Upto 30th June)
Total No. of cases reported	243	118
Total No. of cases solved	131	35
Challaned	136	17
No. of persons arrested	157	49

New Hideouts of Naxalites in Haryana

†1256. SHRI SATYAVRAT CHATURVEDI:

SHRI MOTILAL VORA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that Naxalites have now started to make their hideout in Haryana near to capital of the country, Delhi after Chhattisgarh, Jharkhand, Bihar, West Bengal, Andhra Pradesh and Orissa;

†Original notice of the question was received in Hindi.